DIVISION BENCH **ITEM NO. 108**

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ
IA No. 253/2022, IA No. 318/2022 & IA No. 319/2022 IN CP No. (IB) 262/ALD/2019

CORAM:

1. **SHRI PRAVEEN GUPTA,**
   HON'BLE MEMBER (JUDICIAL)
2. **SHRI ASHISH VERMA,**
   HON'BLE MEMBER (TECHNICAL)

Date of Order: 30th January, 2023

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	**BANK OF INDIA V/S M/S GANGOTRI ENTERPRISES LTD**
UNDER SECTION	**7 IBC (IN CIRP)**

Counsel Appeared Through Video Conferencing/ Physical Hearing (Hybrid Mode):

Sh. Anirban Bhattacharya alongwith Sh. Rajeev Chowdhary, Advs.
: *For the Applicant/SREI Equipment Finance Limited in I.A. No.253/2022, I.A. No.318/2022 & I.A. No.319/2022*

Ms. Babita Jain, Adv.
: *For the Resp. in IA No.253/2022, IA No.318/2022 & IA No.319/2022/RP in person*

ORDER

IA No. 253/2022

Ld. Counsels for the parties present through VC.

Ld. Counsel representing the RP says that the reply in IA No.253/2022 has already been filed and copy of the same has already supplied to the counsel opposite.

IA No. 318/2022

Ld. Counsels for the parties present through VC.

This is an application for placing on record certain additional documents.

Let the notice be issued in this IA to the counsel representing the RP/RP in person and the reply, if any, be filed within a period of two weeks.

-Sd- ***-Sd-***

IA No. 319/2022

Ld. Counsels for the parties present through VC.

This is an application for seeking to implead the CoC of M/s Gangotri Enterprises Ltd.

Let the notice be issued to the Ld. Counsel representing the RP/RP in person. The reply, if any, be filed within two weeks.

Let the main petition alongwith other applications to come up for further hearing on 20th February, 2023.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

30th January, 2023

Bipul Kumar Tiwari
(Stenographer)